

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560038.

Dated: 28 OCT 1993

APPLICATION NO(S) 731 of 1993.

APPLICANTS: K.A. Akbar

v/s RESPONDENTS: Regional Director, ESIC,  
Bangalore & Others.

TO.

1. Sri.V.Narasimha Holla,  
Advocate, 317, 12th-A-Main,  
Sixth Block, Rajajinagar,  
Bangalore-560 010.

*Mr 2.*  
2. The Regional Director,  
Employees State Insurance Corporation,  
Regional Office in Karnataka,  
No.10, Binny Fields,  
Bangalore-560 023.

3. Sri.M.Papanna,  
Advocate, 99,  
Magadi Chord Road,  
Vijayanagar, Bangalore-40.

Subject:- Forwarding of copies of the Order passed by  
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the  
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the  
above said application(s) on 13-10-1993.

*Issued*  
*by*  
*gm\**

*RE*  
DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH : BANGALORE

DATED THIS THE 13TH DAY OF OCTOBER 1993

Present:

Hon'ble Mr. Justice P.K. Shyamsundar ... Vice-Chairman

APPLICATION NO.731/93

K.A. Akbar,  
Major,  
Assistant,  
Regional Office [Karnataka],  
Employees State Insurance Corporation,  
No.10, Binny Fields,  
Bangalore-23.

... Applicant

[Shri V.N. Holla ... Advocate]

v.

1. The Regional Director,  
Regional Office [Karnataka],  
Employees State Insurance Corporation,  
No.10, Binny Fields,  
Bangalore-23.
2. The Director General,  
Employees State Insurance Corporation,  
Kotla Road,  
New Delhi.

... Respondents

[Shri M. Papanna ... Advocate]

This application having come up admission before this Tribunal today, Hon'ble Vice-Chairman made the following:

O R D E R

1. Appearance filed on behalf of ESIC by Shri M. Papanna, learned Standing Counsel. The controversy herein is about the stepping up of the pay of a senior by bringing it in tune with the enhanced pay drawn by his junior. In similar matters we have passed series of orders, the latest being A No.510/93 disposed off on 3.9.1993 following the earlier decision rendered in



A No.133 to 138/90 disposed of on 19.11.1991. Following the same I make an order that the applicant will get the benefit of enhanced pay subject, however, to such orders to be passed by the Hon'ble Supreme Court in a Special Leave Petition said to be pending. Accordingly it is I dispose of this application directing that the applicant is entitled to all financial benefits made available to his junior by stepping up the pay of the applicant to bring it on par with that of his junior but the financial benefits being limited to a period of one year prior to the presentation of the application. I make it clear that the decision herein is subject to the final orders to be passed by the Hon'ble Supreme Court in the pending Special Leave Petition. With these observations this application stands disposed off.

Sd/-

VICE-CHAIRMAN

TRUE COPY

*Manohar S*  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE  
28/10/93

